

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P.413(ND)/2017**

**IN THE MATTER OF:**

Suraj Miglani & Anr.

.... Applicant/petitioners

Vs.

M/s. Shanti Nath Buildwell Pvt. Ltd. & Ors. .... Respondents

**Order under Section 241 of the Companies Act**

**Order delivered on 29.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Ms. Charu Rustogi & Ms. Shruti Rathore, Advs.  
For the Respondent:

**ORDER**

Learned counsel for the petitioner has argued that the issue raised in the present petition are similar to the one raised in C.P. No. 411(ND)/2017 & C.P. No. 412(ND)/2017 in which notice has been issued returnable on 21.12.2017.

Let notice be issued for the same date.

Learned counsel further states that one of the respondent has been inadvertently omitted from the array of parties and permission be granted to implead Ms. Shriva Jain, 123, Jagriti Enclave, Delhi-110092. We grant the oral prayer made by the learned counsel and permit the impleadment of Ms. Shriva Jain as party-respondent.

Amended memo of parties be filed today itself in the registry.

The matter be taken up along with aforementioned two petitions.

List for further consideration on 21.12.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**